

No.13

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MA-220/2004
MA-222/2004
OA-3101/2002

5.4.2004

Present : Sh. R.N. Singh, counsel for applicants
in MA-220/2004.

Heard.

In this MA, respondents seek clarification directions issued on 27.11.2002. Opposite party has been sent the order by registered A.D. and a month has elapsed, service is presumed. Learned counsel further states that matter regarding seniority of counter parts in the same department was a subject matter in OA-268/2001 where directions have been issued to assign the seniority on the basis of length of service rendered by them. This fact was not brought to the notice of the Bench which earlier disposed of OOOA-268/2001 and the directions have been issued to consider the seniority on the date of joining.

It is further stated that in CP-147/2003 in OA-3101/2002 by an order dated 18.11.2003 while dismissing the C.P. respondents have been given liberty to seek clarification.

In view of the above, we clarify our order to the effect that while disposing of the representation the respondents shall take into

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consider the aspect of length of service of casual labourers while preparing the seniority list.

MA-220/2004 stands disposed of.

S. Raju

(Shanker Raju)
Member(J)